

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1243
ANSWERED ON:15.07.2004
COMPENSATION TO ROBBED PASSENGERS
Rao Shri Sambasiva Rayapati

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Supreme Court has held that Ministry of Railway is liable to compensate passengers who are robbed;
- (b) if so, the total number of such cases, where robberies in trains had occurred and the number of them so far compensated after the Supreme Court's judgement;
- (c) whether old cases of robbery in trains will also invite compensation in future in view of SC's judgement; and
- (d) if so, the reaction of the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIR. VELU)

- (a) : In Civil Appeal No.2252 of 1999, the Hon'ble Supreme Court has held the Railways liable for compensation for deficiency in service and consequently for robbery of the unbooked belongings of the appellant. Ministry of Railways has proposed to file review petition in the Hon'ble Supreme Court against this judgement.
- (b) : Approximately 59 robberies have been reported after the judgement of the Hon'ble Supreme Court. No compensation claim has been paid by the Railways for robbery of belongings of the passengers after the Hon'ble Supreme Court's judgement, as it is proposed to be contested.
- (c) & (d): Do not arise in view of the answer (a) above.